

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.184 OF 2019

In the matter of:

M. Appayya & Ors

Appellant

Vs

M. Chandra Sekhar Rao & Ors

Respondent

Mr. Anshuman Sharma, Mr. Vishesh Dhundia, Advocates for Appellant.

Mr. S. Chidambaram, PCS for R3 and R4.

ORDER

28.08.2019- Learned counsel for the appellant submits that since he has received copy of reply affidavit only yesterday, he needs some time to file rejoinder. Learned counsel for appellant seeks extension of time by two weeks for filing the rejoinder. Learned counsel for appellant may file rejoinder within two weeks with an advance copy to the learned counsel for the Respondent.

2. Post the appeal for hearing on **25th September, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn